

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1197 OF 2024

Writ Appeal under clause 15 of the Letters Patent Writ Appeal Preferred Against the Order Dated 06/09/2024 in WP No.4961 Of 2017 and on the file of the High Court.

Between:

Balaji Steel Rolling Industries, Plot NO.28/C/1, Nacharam IDA, Hyderabad-500 007. Rep. by its Partner, Sidharth Gupta, Aged 47 years, R/o 1-8-585, IDA, Azamabad, Hyderabad.

...APPELLANT

AND

1. The Southern Power Distribution, Company Limited of Telangana State, Mint Compound, Hyderabad, rep. by its Chairman and Managing Director.
2. The Chief General Manager, Commercial, TSSPDCL, Mint Compound, Hyderabad,
3. The Superintendent of Engineer, (Operation Circle), R. R. East, TSSPDCL, Uppal, Hyderabad.
4. The Senior Accounts Officer, (Operation Circle), TSSPDCL, Nacharam, Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of the Notice No.SE OP/RREast/SAO/JAO-HT/SA-1/F.No. REE 146/D.No.1235, dated 22/07/2016. 2) Notice No. SE/OP/RRE/SAO/JAO-HT/SA- Form-B/D.No.1549, dated 20/12/2016 of the 3rd respondent

**Counsel for the Appellant: SRI. M.P. CHANDRAMOULI SENIOR COUNSEL
REP SRI CH. SATYASADHAN**

Counsel for the Respondents: SRI R. VINOD REDDY(SC FOR TSTRANSCO)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1197 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.P.Chandramouli, learned Senior Counsel representing Mr. Ch.Satya Sadhan, learned counsel for the appellant.

Mr. R.Vinod Reddy, learned Standing Counsel for the Transmission Corporation of Telangana Limited for the respondents.

2. This intra court appeal is directed against the order dated 06.09.2024 passed by the learned Single Judge by which the writ petition preferred by the appellant, namely W.P.No.4961 of 2017, has been dismissed and the notices dated 22.07.2016 and 20.12.2016 issued by the Superintending Engineer, Operation, Ranga Reddy Circle

(East), Telangana State Southern Power Distribution Company Limited, have been upheld.

3. Learned Senior Counsel for the appellant after arguing the matter to a considerable extent submits that the appellant has an alternative efficacious remedy of approaching the Consumer Grievance Redressal Forum with regard to its grievance and the appellant be granted the liberty to approach the aforesaid forum.

4. The aforesaid prayer has not been opposed by the learned Standing Counsel for the respondents.

5. In view of the aforesaid submission, we are not inclined to interfere with the order passed by the learned Single Judge. However, liberty is reserved to the appellant to take recourse to such remedy as may be available to it in law.

6. To the aforesaid extent, the order passed by the learned Single Judge is modified.

7. In the result, the appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- K. SHYLESHI
DEPUTY REGISTRAR**

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SECTION OFFICER

To,

1. The Chairman and Managing Director ,Southern Power Distribution, Company Limited of Telangana State, Mint Compound, Hyderabad
2. The Chief General Manager, Commercial, TSSPDCL, Mint Compound, Hyderabad,
3. The Superintendent of Engineer, (Operation Circle), R. R. East, TSSPDCL, Uppal, Hyderabad.
4. The Senior Accounts Officer, (Operation Circle), TSSPDCL, Nacharam, Hyderabad.
5. One CC to SRI. CH. SATYASADHAN, Advocate [OPUC]
6. One CC to SRI. R. VINOD REDDY(SC FOR TSTRANSCO)[OPUC]
7. Two CD Copies

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HIGH COURT

DATED:22/10/2024



JUDGMENT

WA.No.1197 of 2024

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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9/11/24